

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 60/MP/2022

Subject : Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from the date of commercial operation i.e. 1.4.2019 to 31.3.2024

Petitioner : NTPC Limited

Respondents : BSPHCL and 43 others

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri M Karthikeyan, Advocate, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

Case was heard through a virtual hearing

Since the order in the Petition (which was reserved on 12.1.2024) could not be issued prior to the Members of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. During the hearing, the learned counsel for the Petitioner sought permission to file an additional affidavit revising the forms/documents pertaining to the year 2023-24 and place the same on record. The learned counsels for the Respondents TANGEDCO and MSEDCL sought time to file their replies on the additional affidavit to be submitted by the Petitioner, as above. This was accepted by the Commission.

3. The learned counsel for the Respondent TANGEDCO also submitted that the Petitioner may be directed to furnish a copy of the agreement signed by the Petitioner with the Mine Developer Operator (MDO) to the beneficiaries, to examine the scope, including the financial terms of the contract. In response, the learned counsel clarified that since the contract signed with the MDO is covered under a 'non-disclosure /confidential clause', a copy of the same has been submitted in a sealed cover to the Commission, for consideration. She, however, submitted that the scope of the contract with the MDO has already been provided to the Respondents.

4. The Commission after hearing the parties, permitted the Petitioner to file the additional affidavit (as in para 2 above) on or before **3.10.2024**, after serving a copy



on the Respondents. In the said affidavit, the Petitioner shall furnish the following information:

“the status of commissioning of the Coal Handling Plant (CHP) and the associated cost incurred year-wise, on a cash basis, in respect of Pakri Barwadih mine along with supporting documents”

5. The Respondents are permitted to file their replies by **17.10.2024** after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **25.10.2024**.
6. Subject to the above and based on the consent of the parties, order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

